

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Exe. Appl No.09/2023

In

OA No. 634/2019

IN THE MATTER OF:

Anand

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**REPLY ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD IN COMPLAINE OF
ORDER DATED 13.03.2023.**

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Dated:- 10.05.2023


Regional Officer
Bahadurgarh Region
REGIONAL OFFICER
Haryana State Pollution Control Board
SCF No. 42 & 43, Shoping Centre
HUDA, Sector-6
Bahadurgarh (Jhajjar)

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**REPLY ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD IN COMPLAINEE OF
ORDER DATED 13.03.2023.**

MOST RESPECTFULLY SHOWETH:

- 1 That present application has been filed seeking execution of order dated 20.11.2019 passed in OA No.634/2019 and Order dated 19.08.2021 passed in OA No.205/2021. The applicant has prayed for direction to release/disburse the amount of Rs.3,00,000/- in favour of applicant. It is submitted that vide order dated 20.11.2019 this Hon'ble Tribunal directed for remedial measures to be taken in accordance with law. It is further submitted that this Hon'ble Court vide order dated 19.08.2021 directed that limited to the question of compliance of order of this Tribunal dated 20.11.2019 in OA No.634/2019 ad alleged discharge on the land of the applicant in a pond on 30.05.2021 by PHED, Rohtak or anyone else, the Haryana State PCB may look into the matter and take remedial action, following due process of law.
- 2 That it is submitted that in compliance of order dated 20.11.2019, the Deputy Commissioner constituted a Committee consisting of the following officers:
 - (i) Superintendent Engineer, PHE Circle, Rohtak
 - (ii) Sub Divisional Officer (Civil), Rohtak

(iii) District Fisheries Officer, Rohtak

3 That this Committee vide its report dated 06.11.2020 made following conclusion:

"From the above details scrutiny of record site visit and on enquiry from nearby farmer, it is clear that the complainant is not having any proof (i) regarding ownership of land (ii) accounts of yearly income (iii) documents showing investment made by him on this job (iv) any subsidy received from government and (v) no proof of sewage getting into the pond on regular basis. It is clear that had the applicant made bandh on the open side of his so called land then there would have no loss to him on account of water entering even in rainy season from the two drains. On the basis of above facts, the committee members are unanimously of the opinion that PHED is not at fault completely for the Fish kills in the pond of the applicant and the applicant seems to be trying to take undue advantage of Govt. Department for his financial gains. However as per the record on file it seems that the sewage water entered into this area as the Jassia drain was obstructed at its outfall point in drain No. 8 on 17.04.2019 due to construction work and the water being pumped by PHED could have flooded the drains and must have entered the Jassia Drain on upstream end and as there is no protection by the applicant for its pond. The Committee is of the opinion that though the applicant has not been able to justify his claims, even then as per the photographs attached it is clear that some fish kill has taken place at the said place. Hence it will meet the end of justice in case lump-sum compensation amounting to Rs. 3.00 lacs is paid to the complainant including interest etc. even than he failed to prove his claim. This amount of compensation will

be in addition to subsidy, if any; he would have received from the government."

Copy of report dated 06.11.2020 is enclosed herewith as **ANNEXURE-R/1**.

- 4 That in regard to complaint dated 01.06.2021 about death of fishes, it is submitted that enquiry was conducted by the Fisheries Officer, Rohtak and the Sub Divisional Engineer, PHED, Rohtak. As per their enquiry report dated 23.07.2021, no sewage was mixed with water of the pond in question. The said report was forwarded by the Executive Engineer, PHED, to the Sub Divisional Magistrate (Civil), Rohtak vide letter dated 07.09.2021. Copy of letter dated 07.09.2021 issued by Executive Engineer, PHED to the SDM (Civil), Rohtak alongwith report dated 23.07.2021 is annexed herewith as **Annexure-R/2(Colly)**.
- 5 That vide letter dated 24.12.2021 issued by the Regional Office, Bahadurgarh, HSPCB the Superintendent Engineer/Executive Engineer of Public Health Engineering Department and the District Fisheries Officer, Rohtak were asked to submit the compliance report. The amount of Rs.3,00,000/- was to be paid the Public Health Engineering Department. Copy of letter dated 24.12.2021 issued by the Regional Office, HSPCB, Bahadurgarh is enclosed herewith as **ANNEXURE-R/3**.
- 6 That answering respondent vide letter dated 31.03.2023, again asked the Executive Engineer, PHED, Rohtak to submit compliance report. The Executive Engineer, PHED, Rohtak vide letter dated 06.04.2023 has informed that sanction of Rs.3.00 Lacs for payment to applicant has been sanctioned by the Additional Chief

Secretary to Govt of Haryana, Public Health Engineering Department vide Memo dated 05.04.2023. It was further informed by the Executive Engineer, PHED, Rohtak vide Memo dated 10.04.2023 that payment to the applicant will be made upto 15.05.2023.

- 7 That vide letter dated 07.06.2023, Executive Engineer, PHED, Rohtak has also informed that There is no possibility of back flow of effluent into the pond. However, as a abundant caution a "earthen bundh" has already been created to avoid entry of domestic effluent into the pond through back flow in any circumstances. No complaint regarding fish death received after 20.07.2021, in the year 2022 and till date. Copy of letter dated 07.06.2023 of Executive Engineer, PHED, Rohtak is enclosed herewith as **ANNEXURE-R/4**.

- 8 That samples from the pond water has been collected by the officer of the Board and PHED. As per Analysis Report dated 09.05.2023, TSS, BOD and COD were within prescribed limits, however, Total Coliform & Fecal Coliform were found exceeding limits which may be due to factors like dung, urine of cattle's and rainy water coming from agriculture fields etc. Copy of Analysis Report dated 09.05.2023 is enclosed herewith as **ANNEXURE-R/5**. It is humbly submitted that for the sake of convenience, google map showing location of pond in question and drains near about is enclosed herewith as **Annexure-R/6**. One drain is shown from Point 'D' to Point 'E'. Sewage of the city is being channelized through underground pipeline upto disposal point from Point 'G' to point 'A'. From disposal point, sewage is pumped out and disposed through drain shown in red colour and reaches up to drain No.8 through points 'B', 'C' and 'H'. The earthen Bundh is created between point 'C' and 'F'.

The present reply may kindly be taken on record.
Any further information as desired by this Hon'ble
Tribunal shall also be furnished and directions passed
by this Hon'ble Tribunal shall be complied with.

Place: Bahadurgarh

Dated: 10.05.2023



Regional Officer

Bahadurgarh Region

REGIONAL OFFICER

Haryana State Pollution Control Board

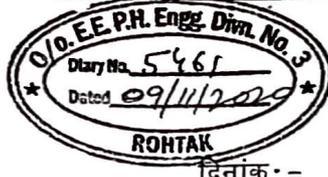
SCF No. 42 & 43, Shopping Centre

HUDA, Sector-6

Bahadurgarh (Jhajjar)

प्रेषक:- कार्यालय अधीक्षक अभियन्ता, जन स्वास्थ्य अभियांत्रिकी परिमण्डल, रोहतक
प्रेषित:-

उपायुक्त महोदय,
रोहतक।



F.R.
D.S./HDM/Sr. D.A.O./E.A./CC

क्रमांक न०:-

दिनांक:-

विषय:- NGT के आदेशों के बावजूद पब्लिक हेल्थ विभाग द्वारा प्रार्थी को मुआवजा न देने बारे गुहार।

संदर्भ:- आपके कार्यालय के पत्र क्रमांक 2684/सीईवी दिनांक 22.09.2020।

विषयाधीन मामले से संबंधित एवं उपरोक्त विषय एवं संदर्भ के अंतर्गत आपकी सेवा में आपको अवगत कराया जाता है कि इस कार्यालय द्वारा तीन सदस्यीय एक कमेटी गठित की गई जिसमें निम्नलिखित सदस्य शामिल हैं:-

1. Superintending Engineer, PHE Circle, Rohtak
2. Sub Divisional Officer (Civil, Rohtak)
3. District Fisheries Officer, Rohtak

जिसकी विस्तृत रिपोर्ट संलग्न सहित आपके कार्यालय को अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न/कमेटी रिपोर्ट

पेज न० 1 से 25 तक

पृष्ठ क्रमांक:- 9912

दिनांक 06/11/2020

अधीक्षक अभियन्ता

उपरोक्त की एक प्रति कार्यकारी अभियन्ता, जन स्वास्थ्य अभियांत्रिकी मण्डल न० 3, रोहतक को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु भेजकर लिखा जाता है आप निजी तौर पर उपरोक्त मामले में माननीय उपायुक्त महोदय, रोहतक के कार्यालय में संपर्क करके उपरोक्त मामले का निपटान करवाए। इसमें किसी भी प्रकार की देरी/लापरवाही के लिए आप स्वयं ज़िम्दार होंगे।

इसे अति आवश्यक समझे।

अधीक्षक अभियन्ता

Endst. No. 6795

Dated. 25-11-2020

A copy is forwarded to the Sub Divisional Engineer Public Health Engineering Sub Division No.9, Rohtak for information. You are directed to get the dispute settled amicably by inviting the applicant at personal level as per amount given in the report last para of the committee.

Executive Engineer

1

Report of Committee constituted for taking remedial measures in compliance to NGT orders dated 20.11.2019

A committee consisting of following officers from various department was constituted by Deputy Commissioner, Rohtak vide order No.424-26/C&EB dated 29.01.2020 to suggest/take remedial measures in compliance to NGT order dated 20.11.2019 and also to determining the loss caused to Sh. Anand S/o Sh. Mohinder Singh R/o H.No.961/18 Ghanipura, Rohtak. It is also term of the enquiry to find out as to which department will bear the expenses in lieu of compensation.

Committee Members :

1. Superintending Engineer, PHE Circle, Rohtak
2. Sub Divisional Officer (Civil), Rohtak
3. District Fisheries Officer, Rohtak

The committee members held several meetings, visited sites in question, scrutinized the record pertaining to instant case, enquiry from Public Health Engineering Department and from Fisheries Department. The applicant was asked to give the details of bills and other income to assess the loss, if any on actual basis. The Executive Engineer, PHED No. 3 Rohtak submitted his reply to the allegations (copy attached). The details submitted by the applicant dated 16.06.2020 & letter dated 26.08.2020 regarding detail of losses was perused. On the basis of such investigation following points came up: -

1. Sh. Anand S/o Sh. Mahender Singh R/o H.No. 961/18, Ghanipura, Rohtak made a complaint to the NGT stating that he owns a fisheries pond on Gohana road on drain No.8 and due to release of sewage water by Public Health Engineering Department, he suffered huge loss due to death of fishes. After thorough investigation it has been established that :
 - (i) The piece of land on which the pond exists is disputed one and the complainant has no clear ownership rights and that this land seems to pertain to the WAKF Board. The case is under consideration of Hon'ble Punjab and Haryana High Court as reveals from the record produced before the committee. As such, the matter regarding ownership of this land is sub judicious and the complainant is not having clear ownership on the piece of land.
 - (ii) The complainant has not erected any bandh kacha or pucca around the pond and on-site inspection it was noticed that the said pond does not have any clear boundary and two drains namely Jassia Drain and Makrouli Drain are passing

through the pond area and all the surface run off during rains will come and pass through the pond of the applicant and that could also be one of the major reasons for any fish kill on account of pesticides used in fields, other material etc. Similarly rainy water from adjoining agricultural land can easily enter into it. It is also apprehension that the complaint might have been drawing water from the drain for the pond as and when so required by him. It is not clear that how the applicant is maintaining his said pond land without any bandh or boundary and how he is protecting his land from the storm water discharge of Jassia drain and Makrouli Drain. The fish kills can be attributed to hundreds of reasons i.e. change in temperature, depletion of oxygen, change of water being used etc. Hence the contention of the applicant that the fish kills on the said dates on 14.09.2009, 24.09.2013 & 17.04.2019 with sewage of PHED seems to be an afterthought for undue gains from the department.

- (iii) The complainant failed to produce any documentary proof of the loss being claimed by him in support of his claim. One or two documents made available by him are not reliable. For example he produced a copy of bill issued by Sunder Lal Ram Kumar invoice No.B2C3263 dated 01.07.2020 on account of purchase of 20 katte of cotton seed oil cake. The bill has been issued on 10.07.2020 whereas according to the claim the loss pertains to the year 2013 and 2019. More so, a copy of estimate produced by him contains capital cost, which cannot be termed as a loss to the owner. As such, it appears that he has prepared these documents as an afterthought. He was requested to produce any bill or income tax returns of preceding years from which it can be ascertained that he is actually having any such income from Fish Production. The complainant however failed to produce any authentic documentary proof to assess the so called loss to him.

On the other hand, he in his application dated 03.12.2019 as submitted to the Deputy Commissioner, Rohtak stated that the loss is as under:

1.	On 14.09.2009	:	Rs. 12 lacs
2.	On 24.09.2013	:	Rs. 13 lacs
3.	On 17.04.2019	:	Rs. 10 lacs
	Total	:	Rs. 35 Lacs

Contrary to this, such quantum of loss has been shown as Rs. 85.00 lacs in another application dated 16.06.2020. Similarly the applicant has in his letter dated 26.08.2020 again submitted a different detail, which is not more than Rs. 15 Lakh. This detail is also arbitrary and does not have any basis or substance in it. It has been specifically observed by the committee that besides any documentary proof, the complainant also did not supply any Income Tax Return filed by him with the Income Tax Department even for single financial year when he is claiming income in lacs of Rs every year. May be, his income is nontaxable but filing of return is mandatory if the income exceeds certain limits fixed by the government. He also failed to give account of subsidy received from the Haryana Govt. which is admissible for such type of jobs. Thus he concealed the facts with ulterior motive.

(iv) A report was sought by the Hon'ble NGT from the SDM, Rohtak with reference to allegation of dumping of untreated sewage water into the pond from drain No.8 by Public Health Engineering Department at village Ghanipura and a report filed on 18.11.2019 is in negative.

Besides this, on a visit to site, it revealed that the Public Health Engineering Department is pumping out sewage water in drain No.8 at a connecting point on downstream end at a distance away from the so called pond and this point is no way connected to the so called pond of the applicant. A bandh has been erected in the drain prior to the pond. Hence, there is no chance of sewage entering in the pond unless until the drain falling into drain No.-8 is obstructed or rainy water from the Jassia drain and Makrouli drain is taken to drain No. 8. It has been observed by the committee that there is no bandh around the tank towards drain No.8 and agricultural land on the other sides and accordingly there is every possibility of entering rainy water from agricultural land due to overflowing and such water contains pesticides used by the farmer, which could be the reasons for death of fishes. The record of Sep. 2009 shows that there was heavy rain on 10th & 11th & 12th of Sept. 2009 and as such the rain water from Jassia & Makrouli Drain must have entered in the pond and that the applicant is blaming the PHED for the fish Kills. Similarly during Sept. 2013 there was rain in around Rohtak on 22.09.2013. A committee consisting of Public Health Engineering Department, Haryana State Pollution Control Board, Bahadurgarh and Sub Divisional Engineer of Water Services Department visited the sites on 05.09.2019 and made a report that no effluent is coming into the pond.

Conclusion :

From the above details, scrutiny of record, site visit and on enquiry from nearby farmer, it is clear that the complainant is not having any proof (i) regarding ownership of land (ii) accounts of yearly income (iii) documents showing investment made by him on this job (iv) any subsidy received from government and (v) no proof of sewage getting into the pond on regular basis. It is clear that had the applicant made bandh on the open side of his so called land then there would have no loss to him on account of water entering even in rainy season from the two drains. On the basis of above facts, the committee members are unanimously of the opinion that PHED is not at fault completely for the Fish kills in the pond of the applicant and the applicant seems to be trying to take undue advantage of Govt. Department for his financial gains. However as per the record on file it seems that the sewage water entered into this area as the Jassia drain was obstructed at its outfall point in drain No. 8 on 17.04.2019 due to construction work and the water being pumped by PHED could have flooded the drains and must have entered the Jassia Drain on upstream end and as there is no protection by the applicant for its pond. The Committee is of the opinion that though the applicant has not been able to justify his claims, even then as per the photographs attached it is clear that some fish kill has taken place at the said place. Hence it will meet the end of justice in case lump-sum compensation amounting to Rs. 3.00 lacs is paid to the complainant including interest etc. even than he failed to prove his claim. This amount of compensation will be in additional to subsidy, if any; he would have received from the government.


District Fisheries Officer,
Rohtak


Sub Divisional Officer (Civil)
Rohtak


Superintending Engineer,
PHE Circle, Rohtak

कार्यकारी अभियन्ता जन स्वास्थ्य अभियान्त्रिकी, मण्डल न0.3, रोहतक।

सेवा में

उप मण्डल अधिकारी (नागरिक)
रोहतक।

क्रमांक- 4246 दिनांक- 07/09/21

विषय:- पीरभेदी तालाब में मछलियों के मारने से नुकसान बारे।

संदर्भ:- आपके कार्यालय के पत्र क्रमांक न0.2632/स्टैनों दिनांक 04.06.2021
तथा पृ.क्रमांक 2821/स्टैनों दिनांक 23.06.2021.च
CR-178

उपरोक्त विषय के संदर्भ उप मण्डल अभियन्ता जन स्वास्थ्य
अभियान्त्रिकी उप मण्डल न0.9 रोहतक के पत्र क्रमांक 892
दिनांक 27.08.2021 द्वारा अवगत करवाया है कि दिनांक 23.07.2021 को
मत्स्य विभाग व उप मण्डल अधिकारी द्वारा मौका निरीक्षण किया जिसमें पाया
गया कि PHED विभाग का प्रार्थी की मछलिया मरने में कोई हाथ नहीं है बारिश
के कारण खेतों व सड़को से ड्रेन में पानी आ गया जिससे तालाब के पानी की
गुणवता खराब हो गई और मछलिया मर गई सीवर का पानी कहीं से भी ड्रेन में
नहीं गया है। अतः Joint inspection रिपोर्ट आपके सूचनार्थ सलग्न की जाती है।

सलग्न :- Joint inspection रिपोर्ट व फोटो

कार्यकारी अभियन्ता
पृ.क्रमांक 4247 दिनांक 07/09/21
इसकी एक प्रति उप मण्डल अभियन्ता जन स्वास्थ्य
अभियान्त्रिकी उपमण्डल न0.9 रोहतक को उसके पत्र क्रमांक 892
दिनांक 27.08.2021 के हेतु प्रेषित है CR-185

कार्यकारी अभियन्ता

निरिक्षण रिपोर्ट पीर भोदी तालाब में मछलियों के मरने से नुकसान बारे ।

विषय- पीर भोदी तालाब में मछलियों के मरने से नुकसान बारे ।

संदर्भ- उप मण्डल अधिकारी नागरिक रोहतक का पत्र क्रमांक 2821 स्टेनो
दिनांक 23.06.2021

यादि

उपरोक्त विषय पर निम्नहस्ताक्षरकर्ताओ द्वारा दिनांक 23.07.2021 को पीर भोदी तालाब रोहतक का निरिक्षण किया गया जिसमें पाया गया कि मौके पर उक्त तालाब में ड्रेन से पानी चल रहा था व किसान आब्नद भी मौके पर हाजिर था। मत्सय विभाग रोहतक द्वारा दिनांक 11.06.2021 को दी गई रिपोर्ट में बताया गया था कि पीर भोदी तालाब में मछलियां मरी हैं।

यहाँ मत्सय विभाग द्वारा उक्त रिपोर्ट के संदर्भ में फोटोग्राफस भी दिखाए जो साथ सलग्न है व यह भी बताया गया कि ड्रेन में जो पानी आया था उसमें कही भी सीवर का पानी लिक नहीं था। खेतों तथा सड़क आदि से बारिश का पानी ड्रेन में आ गया जिससे पानी में Organic Load बढ़ गया व Cloudy Conditions की वजह से मछलियों को पुरी आक्सीजन नहीं मिल पाई जिससे मछलिया मर गयी। इस पानी में कही भी सीवर के पानी की मिलावट नहीं हुई। दिनांक 23.07.2021 को भी निरिक्षण के दौरान कही भी सीवर के पानी की मौजूदगी नहीं मालूम हो रही थी। यह दिनांक में हम दोनों द्वारा चैक किया गया। यह महोदय की सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।


उपमण्डल अभियन्ता 23/7/21
जन स्वास्थ्य अभियान्त्रिकी
उप मण्डल न0.9, रोहतक


23/07/2021
मत्सय अधिकारी
रोहतक

I/84666/2021

File No.HSPCB-220004/200/2021-Region Bahadurgarh-HSPCB

1

**HARYANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, BAHADURGARH**

**SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in**

24/12/2021

To

1. The Superintendent Engineer/Executive Engineer Public Health Engineering Department Haryana Division/Circle No.3, Sonipar Road Rohtak
2. District Fisheries Officer, Rohtak Rohtak Division, Fisheries Department, Rohtak.

Sub: Hon'ble National Green Tribunal (NGT) order dated 19.08.2021 in Original Application No. 205/2021 titles as Anand Versus Public Health Engineering Department Haryana & Ors.

Ref: Order passed by Hon'ble NGT dated 19.08.2021 in Original Application No. 205/2021 titles as Anand Versus Public Health Engineering Department Haryana & Ors.

In this connection, it is submitted that the Hon'ble National Green Tribunal (NGT) has passed order on 19.08.2021 in Original Application No. 205/2021 titles as Anand Versus Public Health Engineering Department Haryana & Ors. (copy enclosed).

In view of above, you are hereby asked to submit the compliance report within 03 days pertaining to your Department, so that appropriate action could be taken as per direction of Hon'ble National Green Tribunal (NGT) and Action Taken Report (ATR) could be submitted to the Hon'ble National Green Tribunal (NGT).

Treat it as Most Urgent.

DA/As above

Endst. No.**Dated.....**

A copy of the above is forwarded to The Chairman, HSPCB, Panchkula for information please.

Endst. No.**Dated.....**

A copy of the above is forwarded to the Deputy Commissioner, Rohtak for information please.

Endst. No.**Dated.....**

A copy of the above is forwarded to the Sub Divisional Officer (Civil), Mini Secretariat, Civil road, Rohtak for information please.

REGIONAL OFFICER BAHADURGARH



Signed by Dinesh Yadav

Date: 24-12-2021 17:26:50

Reason: Approved

Office of the Executive Engineer, Public Health Engineering Division No.3, Rohtak

To

The Regional Officer,
Bahadurgarh Region, HSPCB,
SCF No. 42 & 43, Shopping Centre,
Sector-6, HUDA, Bahadurgarh

Memo. No. 1795**Dated: 07-05-2023**

Subject: - Submission of Action Taken Report in OA No. 634 of 2022 titled as Anand Vs State of Haryana.

Ref: - Your office letter No. HSPCB/BDR/2022-23/140-43 Dated: 25-04-2023.

In this connection action taken report is as under: -

1. Copy of report of Joint Committee of SE, PHE Circle, Rohtak / Sub Divisional Officer (Civil), Rohtak & District Forest Officer, Rohtak for assessment of compensation of Rs. 3.00 Lacs is attached as **Annexure-A**. Further from perusal of the report it is clear that committee observed that the claims of the complainant are not on appropriate grounds for details the report of the committee perused and may be taken into consideration.
2. The funds amounting to Rs. 3.00 Lacs as assessed by the committee for the compensation has been received, bank details of the complainant has been arranged for the payment which is under process and it will be made expeditiously.
3. The domestic effluent is being disposed off in the drain downstream to the pond in the drain which has its natural gradient opposite to the pond & is towards drain No.8. There is no possibility of back flow of effluent into the pond. However, as a abundant caution a "earthen bundh" has already been created to avoid entry of domestic effluent into the pond through back flow in any circumstances. The photographs of "earthen bundh" are attached as **Annexure-B**.
4. Further with regards to the complaints received during the year 2021 on the subject matter i.e. on dates 31-05-2021, 01-06-2021, 02-06-2021 & 04-06-2021 through C.E.O. Zila Parishad, Rohtak vide letter No. 3358 Dated: 20-07-2021. The Sub Divisional Magistrate, Rohtak vide his office Memo. No. 2821 Dated: 23-06-2021 also directed Fisheries Department and Public Health Engineering Department to carry out joint inspection on the same matter and to submit the report. Accordingly, joint inspection was conducted by officers of Fisheries Department and Public Health Engineering Department on 23-07-2021 and submitted the report to the Sub Divisional Magistrate, Rohtak vide this office

Memo. No. 4246 Dated: 07-09-2021. The report also stated that there was no mixing of sewage into the pond water. Thereafter, no complaint regarding fish death received after 20-07-2021, in the year 2022 and till date. The letter of C.E.O. Zila Parishad, Rohtak, the constitution of committee and the report of the committee submitted to the Sub Divisional Magistrate, Rohtak is attached as **Annexure-C**.


EXECUTIVE ENGINEER

Endst. No. 1796-97

Dated: 07-05-2023

A copy of the above w.r.t. the letter under reference is forwarded to the following for information and necessary action.

1. The Superintending Engineer, Public Health Engineering Circle, Rohtak.
2. The Sub Divisional Magistrate, Rohtak.


EXECUTIVE ENGINEER



Issued to,

HARYANA STATE POLLUTION CONTROL BOARD LABORATORY
Bays-7-8, UE-II, Near Vishwas School, HISAR – 125005

TEST REPORT

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula

Report No. HRL/PW/2023/44
Reporting Date: - 09.05.2023
Nature of Sampling: - Monitoring.

Description of Sample: - Received on 04.05.2023 a sample of pond water collected from Pond at Peerbodhi, Near PHED Disposal, Rohtak. Collected by Sh. Sachin Kumar, AEE, (HSPCB), Sh. Ajay Dhull, JE, (PHED). Collected on 03.05.2023*. The sample was in a condition fit for analysis. The Sample has been analyzed from 04.05.2023 to 09.05.2023.

ANALYSIS REPORT

Sr.no	Test Parameters	Unit	Result
1.	Colour	----	Slight Hazy
2.	Odour	----	Mild Smell
3.	pH Value	----	8.9
4.	Total Suspended Solids	mg/l	52
5.	BOD	mg/l	29
6.	Chemical oxygen demand	mg/l	88
7.	Oil & Grease	mg/l	BDL
8.	Dissolved Oxygen	mg/l	5.0
9.	Total Dissolved Solid	mg/l	1373
10.	Conductivity	us/cm	3070
11.	Total Coliform	MPN/100ml	180000
12.	Fecal Coliform	MPN/100ml	52000

Sample not collected by us
Sample Consumed in Testing
Method of Testing: - As per relevant part of IS: 3025 & APHA 23rd Edition

[Signature]

[Signature]
LABORATORY TECHNICIAN

[Signature]
LABORATORY IN-CHARGE

Dated:- 09/05/23

HSPCB/LAB/HIR/2023/374

1. Copy to The Member Secretary, HSPCB, Panchkula.
2. Copy to Regional Officer,

*This information is provided by the Collecting Officer. BDL-Below Detection Limit DL- Detection Limit

Note:-

- 1 This report is not to be reproduced wholly or in part without permission of HSPCB
- 2 This report should not be used in any advertising media without our special permission in writing.
- 3 The results are related to the test items only

*** End of Report***

